

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6087 of 2021

1. Roshina Malto				
2. Murlidhar Mahto	Petitioner
Versus				
The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. S.P. Roy, Advocate
For the State	: Mrs. Shweta Singh, Addl.P.P

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Lalmatia P.S. Case No. 52 of 2020 instituted under Sections 342, 401, 420, 467, 468, 471, 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners have cheated the informant by committing forgery and being a gang member of team, the petitioner no.1 took away Rs.5,00,000/- and the petitioner no.2 took away Rs.2,00,000/- from the bank account of the informant. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards Annexure-2 at page nos.21-22 of the brief, which is the copy of the certified copy of the petition filed by the informant in the court of Judicial Magistrate, 1st Class, Godda, it is submitted by learned counsel for the petitioners that the informant has categorically stated that the said transfer of money has been made to the bank account of the petitioners with his consent. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.1st Class, Godda in connection with Lalmatia P.S. Case No. 52 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/